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**Central Administrative Tribunal
Jabalpur Bench**

OA No. 701/06

Jabalpur, this the 11th day of October 2006.

CORAM

Hon'ble Dr.G.C Srivastava, Vice Chairman
Hon'ble Mr.A.K.Gaur, Judicial Member

Kamlesh Kumar Sinha
S/o Shri Jitendra Kumar Mohanlal
Social Security Assistant
Office of Regional Provident Fund Commissioner
Sub Regional Office
Vijay Nagar
Jabalpur.

Applicant

(By advocate Shri Vishal Dhagat)

Versus

1. Union of India through
The Central Provident Fund Commissioner
Employees Provident Fund Office
Head Office, Bhavishya Nidhi Bhavan
14, Bhikaji Cama Place
New Delhi.
2. The Regional Provident Commissioner-I
7, Race Course Road
Indore.
3. The Regional Provident Fund Commissioner-II
S.R.O.Vijay Nagar
Jabalpur.
4. The Provident Fund Commissioner (Exams)
Employees Provident Fund Office
Head Office
Bhavishya Nidhi Bhavan
14, Bhikaji Cama Place
New Delhi.
5. Ashutosh Paranjpe
Hindi Translator Gr.II
Office of Commissioner
Employees Provident Fund Office

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Nagpur (Maharashtra).

Respondents.

(By advocate Shri A.P.Khare)

ORDER (oral)By Dr.G.C.Srivastava, Vice Chairman

This Original Application has been filed by the applicant against the declaration of his candidature as ineligible for the post of Hindi Translator Gr.II in the office of the Regional Provident Fund Commissioner, Jabalpur.

2. Learned counsel for the applicant has stated that as per the eligibility criteria, the respondents have declared him ineligible for the said post as he did not have Hindi as main subject in B.A. The applicant has submitted a representation to the department on 24.5.06 followed by a reminder dated 27.1.06 (A-5) but no response has been received from the respondents.

3. Learned counsel for the applicant submitted that the respondents may be directed to take a decision on the representation within a specified time frame.

4. Accepting the prayer, we direct respondent No.2 to consider the representation filed by the applicant and also the submissions made in this OA for taking follow up action in this case. This decision should be taken within two months from the date of receipt of the copy of this order and the decision should be communicated to the applicant by a reasoned and detailed order within the time frame.

5. With the above directions, the OA is disposed of.

A.K. Gaur
(A.K. Gaur)
Judicial Member

Dr. G.C. Srivastava
(Dr.G.C.Srivastava)
Vice Chairman

२२. पृष्ठंकन सं ओ/न्या.....जबलपुर, दि.....
पत्तिलिपि अर्थात् दिनांक.....
(1) सचिव, उच्च न्यायालय, नगर प्रशासिकालय, जबलपुर
(2) आदेशिका श्री/श्रीमती/श्री/श्रीमती.....के कार्यालय
(3) प्रत्यक्षी श्री/श्रीमती/श्री/श्रीमती.....के कार्यालय
(4) वंचित, उच्च न्यायालय, जबलपुर, न्यायाधीश
सचवा एवं आवश्यक कार्रवाई के लिए
उप रजिस्ट्रार

Vishal Dhage
A.P. Khare
D.P. Khare
D.P. Khare

18/12/06
16/12/06
2